

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 412**  
**IB/756/ND/2023**

**IN THE MATTER OF:**

Sree Karpagambal Ltd.	...	Applicant
Versus		
Bee K Bee Prints Pvt Ltd	...	Respondent

**Under Section 9 of Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 15.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. T. Shanmugam, Adv.  
For the Respondent : Mr. Shivam Gautam, Mr. Karan Gandhi, Advs.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

This Tribunal by order dated 15.04.2024, has ordered for initiation of CIRP against the Bee K Bee Prints Private Limited in IB/442/ND/2022, Locofast Online Services Private Limited Versus Bee K Bee Prints Pvt Ltd. The applicant in the present application is at liberty to file its claim before the IRP appointed in IB/442/ND/2022 which shall be considered in accordance with law. It is made clear that, if any, for reason the order initiating CIRP is set aside, the present applicant will be at liberty to take recourse under law. The present application i.e. IB/756/ND/2023 stands disposed off in terms of the above order

The Connected papers along with case folders may be consigned to record-room.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**